

HARYANA VIDHAN SABHA

PUBLIC ACCOUNTS COMMITTEE

(1986-87)

(TWENTY, FOURTH REPORT)

REPORT

ON THE

Appropriation Accounts/Finance Accounts of the Haryana Government for the years 1981-82 and 1982-83.



VIDHAN ŜABHA SECRETARIAT CHANDIGARH SEPTEMBER, 1986

De C 1986

0

(Presented to the House on

T

2

TABLE OF CONTENTS

	Page(s)
Composition of the Public Accounts Committee	(111)
Introduction	(v)
Report —	
Details of the Excess over grants for the year 1981 82	1
Details of the Excess over grants for the year 1982 83	23
Observations/Recommendations of the Committee	4—5

i

v

1

(111)

			(m)		N						
×		COMPOSITION OF THE	E PUBLIC	ACCOUNTS	COMMITTEE						
			CHAIRM	AN							
	1	Seth Ram Dass Dhamija									
			MEMBER	RS							
	2	Sh-1 Azmat Khan			/						
J.	3	Shri Banarsi Dass Balmıkı									
r -	4	Shri Fateh Chand Vij									
	5	Ch Hanuman Singh									
	6	Ch Inder Singh Nain		~		ν.					
	7	Ch Lila Krishan									
	8	Ch Roshan Lal Arya									
	*9	Ch Surender Singh		_							
	,	SECRETARIAT									
×	1	ShıG L Batıa		Secretary							
	2	Shri Chander Parkash		Deputy S	ecretarv						
	cor	*Resigned from the membershi isequent upon his having heen elect	p of the Ha ted as Membe			j 7 1986 bha)					

2-

1

.

١

-,

INTRODUCTION

I the Chairman of the Public Accounts Committee, having been authorised by the Committee in this behalf present their twenty fourth Report on the Appropriation Accounts/Finance Accounts of the Haryana Government for the years 1981 82 and 1982 83

2 The present Public Accounts Committee was constituted vide Notification No PAC 149/86/101 dated the 29th April 1986

3 The Appropriation Accounts for the years 1981 82 and 1982 83 were laid on the Table of the House on 12 9 1983 and 3 9 1984 respectively These accounts have disclosed excess over voted grants and charged appropria tions as detailed in the Report The Committee in their meetings held on 21st and 22nd July 1986 considered the reasons for excess and surrenders furnished by the concerned departments and the evidence tendered by them.

4 A brief record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat

Chandigarh the 30th September, 1986

,

X

ĩ

RAM DASS DHAMIJA CHAIRMAN

EXCESS OVER VOTED GRANTS/CHARGED APPROPRIATIONS FOR THE YEARS 1981 82 & 1982 83 REQUIRING REGULARISATION

 \sim EXCESS FOR THE YEAR 1981 $\tilde{82}$

Grants

There-was excess of Rs 25 36 crores in 11 grants in the revenue section and of Rs 21 13 crores in 4 grants in capital section Also-there was an excess of Rs 0 27 crore in 2 charged appropriations in the revenue section The excess requires regularisation under Article[#] 205 of the Constitution The ______

£.,

÷.

of grant	grant	grant	- grant -	ture	-
2	3 ~	4	5 _	6	7
	• ب با با ب	- REV	ENUE -	نہ ہے۔ د. ہے	
2—General Administrat	ion 7 57 22,270		9,01 38 771	9 12 61 285	11 22 514
B-Home	23 28 65 195	_ 4 75 02,266	28 03 67,461	29 11 14 972	1 07 47 511
4—Revenuu	4 80 26 935	7 91 95 287	12 72 22 222	13 76 10 448	1 03 88,226
5Excise & Taxation	2,51 31 020	47,29 160	2 98 60 180	- 3 11 85 193	 13 25 013
6-Finance	7,40,35 625-	1 48 89,505	8 89 25 1 30	10 86 75 78 3	1 97 50 653
7Other Admı stratıve _Services		[^] 1 99,90 409	8 40 10 289	- 8 68 09 602	- 27 99 313
B-Building & Roads	21 04,31 009	57-19 000	21 61 50 000 ~	25 97 56 221	4 36 06 221
14Food & Supplies	1 32 06 000	28 97 000	1 61 03 000	1 65 63 961	- 4 60 961
15-Imgation	54 10 22,665	68 71 045	54 78 93 710	65 45 61 324	10 66 67 614
20—Forest	6 95 28 230	49 36 140	7 44 64 370	7 96 87 171	52 22 801
23—Transport	54 12 64 795	4 61 84 055	58 74 48 850	63 90 08 952	5 1 5 60 102
<u>``</u> ``		CAPI	TÀL	Ξ	-
Boads	26 62 24 600	- 91 03 000	,27 53 27 600	- 28 41 87 548	<u>۲</u> 88 59 948
5-Irugation	81 10 50 250	2 90 77 900	84 01 28 150 1	03 74 90 417 .	19 73,62 267
6-Industries	2 27 05 600		2 27 05 600	2 69 02 800	41 97 200
23-Transport	10 34 66,000	. 12 50 000	10 47 16 000	10 55 51 066	- 8 35 066
- CH	ARGED APPR	OPRIATION	S IN REVENU	E SECTION	-
3—Home	38 43 690	3 43 074	41 86 764	42 46 433	59 669
6—Finance	45,96 21 900	3 39 37 876	49 <u>3</u> 5 59 776	49 61 80 656	26 20 880
~~ <u>,</u>	ć			,	-
1	+	~		-	
-		*	*	*	-
	2-General Administration -Home 4-Revenue 5-Excise & Taxation 5-Finance 7-Other Administrative Services 3-Building & Roads 4-Food & Supplies 5-Irrigation 20-Forest 23-Transport -Building & Roads 5-Irrigation 6-Industries 23-Transport -CHA 5-Home 5-Finance	2-General Administration 7 57 22,270 3-Home 23 28 65 195 4-Revenu 4 80 26 935 5-Excise & Taxation 2,51 31 020 5-Finance 7,40,35 625 7-Other Administrative Services 6 40 19 880 3-Building & Roads 21 04,31 009 14-Food & Supplies 1 32 06 000 15-Irrigation 54 10 22,665 20-Forest 6 95 28 230 23-Transport 54 12 64 795 6-Building & Roads 26 62 24 600 5-Irrigation 81 10 50 250 6-Industries 2 27 05 600 23-Transport 10 34 66,000 CHARGED APPR 38 43 690 5-Finance 45,96 21 900	REV 2-General Administration 7 57 22,270 1 44 16 501 1-Home 23 28 65 195 4 75 02,266 4-Revenu 4 80 26 935 7 91 95 287 5-Excise & Taxation 2,51 31 020 47,29 160 5-Finance 7,40,35 625 1 48 89,505 7-Other Administrative Services 6 40 19 880 1 99,90 409 8-Building & Roads 21 04,31 009 57 19 000 14-Food & Supplies 1 32 06 000 28 97 000 15-Hirigation 54 10 22,665 68 71 045 20-Forest 6 95 28 230 49 36 140 23-Transport 54 12 64 795 4 61 84 055 7-Hirigation 81 10 50 250 2 90 77 900 6-Industries 2 27 05 600	REVENUE 2-General Administration 7 57 22,270 1 44 16 501 9.01 38 771 4-Home 23 28 65 195 4 75 02,266 28 03 67,461 4-Revenu 4 80 26 935 7 91 95 287 12 72 22 222 5-Excise & Taxation 2,51 31 020 47,29 160 2 98 60 180 5-Finance 7,40,35 625 1 48 89,505 8 89 25 130 7-Other Administrative Services 6 40 19 880 1 99,90 409 8 40 10 289 8-Building & Roads 21 04,31 009 57 19 000 21 61 50 000 14-Food & Supplies 1 32 06 000 28 97 000 1 61 03 000 15-Irrigation 54 10 22,665 68 71 045 54 78 93 710 20-Forest 6 95 28 230 49 36 140 7 44 64 370 23-Transport 54 12 64 795 4 61 84 055 58 74 48 850 5-Irrigation 81 10 50 250 2 90 77 900 84 01 28 150 1 6-Industries 2 27 05 600 2 27 05 600 2 27 05 600 23-Transport 10 34 66,000 12 50 000 10 47 16 000 CHARGED APPROPRIATIONS IN REVENU 34 3 074 41 86 764 5-Finance 38 43 690	REVENUE2-General Administration 7 57 22,2701 44 16 5019,01 38 7719 12 61 2853-Home23 28 65 1954 75 02,26628 03 67,46129 11 14 9724-Reveñu4 80 26 9357 91 95 28712 72 22 22213 76 10 4485-Excise & Taxation2,51 31 02047,29 1602 98 60 1803 11 85 1935-Finance7,40,35 6251 48 89,5058 89 25 13010 86 75 7836-Finance7,40,35 6251 48 89,5058 89 25 13010 86 75 7837-Other Admini strative Servicés6 40 19 8801 99,90 4098 40 10 2898 68 09 6023-Bulding & Roads21 04,31 00957 19 00021 61 50 00025 97 56 22114-Food & Supplies1 32 06 00028 97 0001 61 03 0001 65 45 61 32420-Forest6 95 28 23049 36 1407 44 64 3707 96 87 17113-Transport54 12 64 7954 61 84 05558 74 48 85063 90 08 952- CAPITAL- <b< td=""></b<>

EXCESS FOR THE YEAR 1982 83

There was excess of Rs 27 97 crores in 13 grants in the revenue section and of Rs 34 78 crores in 5 grants in the capital section Also there was an excess of Rs 0 02 chore in 2 charged appropriations in revenue section and Rs 2 90 crores in 2 charged appropriations in capital section. The excess requires regularisation under Article 205 of the Constitution. The details of these grants are given below

					`	
Sr No	Particular of grant	s Original grant	Supplement grant	tary Total grant	Expendi ture	Excess
1	2 ຈ	3	- 4	5	6	7
-	~		REVE			
1	2—General Adminstratio	8 43 20 573 on	2 00 29 072	10 43 49,645	10 53 44,595	9 94 950
2	3Home	27 92 33 064	ê 40 90 100	34 33 23 1 64	35 12 55 809-	79 32 645
3	4—Revenue	4 90 55 580	15 76 24 885	20 66,80 465	21,66 96 368	, 1 00 15 903
4	6-Finance	9 29 59 280	2,76 66 225	12,06 25 505	13 99 50 711	1 93 29 206
5	8— ^c Bulding & Roads	22 19 56,000	2 65 18 000	24 84 74 000	29 40 18 496	4 55 44,496
6	9-Education	g 85 45 72 470	7 30 72 030	92 76 44 500	93 83 49,084	1,07 04 584
7	11-Urban Development	2 04 48 87 <i>5</i>	1 44 26 403	3 48 75 278	5 2 9, 95 719	-
8	13—Social Welfare & Rehabilitation	8 22 06 280	5 67 56 096	13 89 62 376	13 96 73 503 1	7 11 127
9	14—Food & Supplies	1 62 51 470	24 51 530	1 87 03 000	1 96 49 936 ¬	- 9 46,936
10	15—Irrigation	n 58 57 87 790	_	5 8 57 87 790	71 97 75 629	 13 39 87,839
11	20—Forest	7 18 06 660,	1 00 11 680	8 18 18 340	9 50 53 040	1 32 34 700
12	21—Comm unity Deve lopment	11 76 58 780 	1 88 93 190	13 65 51 970	14 39 15 308	73 63 338
13	23—Trans port	63 06,28 855	4 66 31_095	67 72 59 950	68 80 94 354	1 08 34 404
			CAPIT	AL	- ,	-
1	11—Uaban Development	30 00 000	2 50 000	32 50 000	32 50 019	·
2	13—Social Welfare & Rehabilitation	1 28 04 000 n	_ ~	- 1 28 04 000	1 33 04 000	5 00 000

2

				-		ۍ ع					_
_	1	_ 2 _	Ξ3	~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~	4		5 -		- 6	-	-7 -
k -	3	15 Irrigation					87 90 91 3			· •••	
	4	17-Agricul ture			~		3 40 12 C		3 44 49 8 S	-	4 37 817
	5	25-Loansl & Advances	00 85 65 5	500 _		89 270 ∶ ≓ ~	1,10 56 54 -	770 1	12,31 99 (607 - 1	75 44 837 -
			HARGED	APPE			S IN REV	VENUE	ŠĘĊŢĨO	Ñ	* 2
		-	~ ~_~_~ ~	~	-	REVEN	IUE ~			-	~
	1	4Revenue	18	5000			- 1	8 000		187 c	2 25 187
	2	8—Building & Roads		- =	×- "	7 425		7 425		744	349
وسيع				£	_ (CAPITA	L - `	~	۲		
	1	8—Bulding & Roads	5 04	000	~	62 980	1 25 6		r		2 68 824
	2	Public Debt	4 13 51 70	5 780-	15 95	84 190	4 29 47	61 170	4 32 34 8	2 59]	2 87 21 421
		~	-	-		~ 	<u></u>	÷		÷.	-
	Ŋ		-*			~ ~			ىد ~ كر	:	2- 1
b -0		-	- *	÷.		ĩ			- -	~	. T.
										-	
	بد								4	-	-
	-						-	-	•	~ ~	~
					-			-			-
						~		-	2~		
					5				-		
		-		~					-		
	⁻						~			-	ی ج
_		~	-						r		-
			د.		~						I
		~	·	~					~	~	-
		~		_	~ ~~				ar		-
-					e.			-	~		
							+				
\$	~	~	_								
		- 5				÷	~	~~			-
	•				-						
-											

,

OBSERVATION/RECOMMENDATIONS OF THE COMMITTEE

The Committee are constrained to observe that cases of excess expenditure over the grants/appropriations continue to occur despite the Committee's observations time and again In this connection, the Committee invite attention to paras 1 to 5 of their 20th Report and desire that expenditure should be limited to the grants/appropriations as authorised by the Legislature The Committee think that it should not be difficult for the departments to assess their budgetory requirements accurately particularly for such items as pay, DA, ADA, TA etc, which are of recurring nature by virtue of their experience of cases of excesses when the departments can take timely steps to obtain additional funds through supplementary grants or by advances from contingency funds, as the case may be, to meet the excess expenditure

2 As recommended by the Committee in their earlier Reports especially in para 4 of their 20th Report the Finance Department should investigate cases of excess expenditure in detail and take effective remedial measures to eliminate their recurrence. The Committee would like to have a detailed compliance report to this effect within three months

3 The Committee also observe that one of the major reasons for excess expenditure over the grants/appropriations is the lack of proper reconcluation of figures of expenditure by the departments with those booked in the office of Accountant General (Accounts) The Committee strongly recommend that the Finance Department should take effective steps to ensure that all the depart ments reconcile figures of expenditure regularly with that office so that the cases of excess expenditure occuring due to mis classification or wrong adjust ments could be avoided

The Committee further note that in the r | written explanations for the 4 excess expenditure bulk of the departments had astributed the excess expendi ture to a variety of reasons but during oral evidence when called upon to sub explanations by reason wise breakup of excess expen ther diture they could not do so The queer instance of this was the excess expendi ture of Rs 1 35 lakhs relating to Development Department In written reply, the department had attributed this excess to the construction of block office building at Nagina but during oral evidence the departmental representative brought before Committee altogether a different position The Committee were surprised to note that not to speak of the construction of the building even the land for the purpose had not been acquired The Committee observe that even now the construction of the building is in doldarm The Committee fail to understand that in the circumstances how had the Finance Department comented on their replies that "Replies of the department are satisfactory mittee are inclined to believe that proper scrutiny of the departmental expla nations for the excess expenditure had not been conducted by the Finance Department before forwarding department s replies for regularisatian of the excesses

The Committee recommend that suitable action be tal en against the officers/officials of the Development Department who were responsible for misleading the Committee The Committee also desire that the Finance Depart ment, in turn, should ensure in future that department s explanations for the L'à cont

τ.

ł

excess expenditure are thoroughly scrutimised by it before recommending them to the Committee for its regularisation

Subject to the above observations, the Committee recommend that the excess expenditure, as indicated above may be regularised by the Legislature in the manner prescribed under Article 205 of the Constitution of India

52

ſ

16608-HVS-HGP Chd

O 1986

į,

L

١

Published under the authority of the Haryana Vidhan Sabha and Printed by the Controller, Printing & Stationery, 4 Haryana, Chandigarh

•_

\$

ø

B

ο,